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# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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O.A/T.A No. 2. 62/2002 R.A/C.P No. E.P/M.A No.

1. Orders Sheet	Pg1	to.3	9.11.0
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3. Judgment & Order dtd	Received from コナナノ クシ アク	H.C/Supreme	Court
4. O.A. 2.63.40	2Pg2	to.3.2	•••••
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6. R.A/C.P	Pg	to	•••••
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8. Rejoinder			
9. Reply / A ffrdamit Line 1. W.		to	
10. Any other Papers	Pg	to	
11. Memo of Appearance	· ·		
12. Additional Affidavit	\ '		•••
13. Written Arguments		••••	1
14. Amendement Reply by Responder	nts	*********************	*******
15. Amendment Reply filed by the Ap	plicant	<b>\</b>	•••••
16. Counter Reply			

SECTION OFFICER (Judl.)

280/117

FROM No. 4 (SEE RULE 42)

## GENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

## ORDER SHEET

UNDER SHI	
Original Applecation No.  Mise Petition No.	
Contempt Petition No	
Rsview Application No,_	The day of There are the second of the secon
Apple ants. CP WD	
Respondant(s) vol 701	RET WINCLE TETERMENT PROMONENT CONTENT ON THE SAME
Advocate for the Applecant(S) Mr	ADIL AHMED A. Deb Roy
Advocate for the Respondat(S) Sv. C	COCO CONTRACTOR CONTRA
Notes of the Registry Date	Order of the Tribunal
application is in but not in time advantion Petition is 1 not filed C. F. Rs. 50/ deposited 1PO/BIS No. 79. 8 77388  Dated 17. 6. 2002	Heard Mr. A.Ahmed, learned counsel for the applicant.  Issue notice of motion. Return lable by four weeks.  List on 20.9.2002 for admission labeled the country of the coun
Slips Later 20.9.02	List on 27.9.02 before Single Bench.
sent to D. Section boy  section boy  The same  The respondents Through 27.9.02  Road, post	Vice-Chairman  List on 8.11.02 alongwith M.P.
	No.119 or 2002 for orders.
Ad- 27.802	1 (China)

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8/11/2002

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RESPONDENTS NO 1-5

betted by Mr. A. Lebson,
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the beste.

Atherem.

Heard Mr. A.Ahmed, learned counsel for the applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents and also perused the written statement submitted by the respondents

The issue relates to recovery ofSpecial Duty Allowance. In this application the aplicants have assailed the order dated 17.7.2002 issued by the Deputy Director, Office of the Chief Engineer (NEZ), CPWD, Shillong. In view of the settled position the employees of the North Eastern Region are not entitled the Special Duty Allowance, unless they fulfill the conditions stipulated in the orders issued by the Ministry concerned. The Office memorandum in question dated 17.7.2002 has position. clarified the said However, direction of the authority to recover already is seemingly The persons unsustainable. concerned were already paid SDA by the authority and it will not be appropriate to recover restrospectively. same Accordingly, respondents recover directed not to amount paid already as the concerned applicants.

8.11.02 Subject to the observation made above, the application is disposed of. No order as to costs.

14.11. 2002 Copy of The order han been sent to The Diffee for some to the parks

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Vice-Chairman

## IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

## CIVIL APPELLATE SIDE

$\bullet$						
Appeal from	•			.◆		
Civil Rule	-	W.P	(4)	No. 1	777	of 20
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Noting by Officer or Advocate

Serial No.

Date Office notes, reports, orders or proceedings with signature

2 3 4

WP © No. 4777/04

## BEFORE

## THE HON'BLE MR. JUSTICE AH SAIKIA THE HON'BLE MR. JUSTICE BD AGARWAL

7.11.06

Heard Mr. H. Ralman, learned Asstt. Solicitor General of India appearing for the Union of India/petitioners. Also heard Mr. S. Dutta, learned counsel appearing for the respondent.

The order dated 8.11.02 passed by the Central Administrative Tribunal, Guwahati Bench in Original Application No. 262/02 has been challenged in this writ petition preferred by the Union of India/petitioners under Article 226 read with Article 227 of the Constitution of India.

The issue raised herein pertains to recovery of Special Duty Allowance (for short, 'the SDA') from the members of the respondent/Association though admittedly they are not entitled to get such SDA.

It is stated at the bar that the question raised herein is squarely and uniformly covered by the decision of the Apex Court reported in 1994 Supp (3) SCC 649 (Union of India and Others-Versus-S. Vijayakumar and others) as well as subsequent decisions of the Division Bench of this Court passed on 18.3.02 and 4.1.06 in WP © No. 2004/01 (Union of India and Ors. –Vs- Sri Tashuddin Ahmed and Ors.) and WP © No. 5087/99 with other analogous writ petitions (The Regional Director, Employees State Insurance Corporation, N.E. Region, Bamunimaidan, Guwahati-21 and Ors – Vs- The Secretary, Employees State Insurance Corporation Employees Union, N.E. Region, Bamunimaidan, Guwahati 781021

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Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
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and Ors.) respectively by which the Union of India and others were directed not to recover the amount already paid to the employees as SDA though they were not entitled to get such SDA for non fulfillment of the criteria laid down in Office Memorandums so floated by the Govt. of India from time to time and accordingly a request has been made to pass similar order in this case.

Having regard to the Vijayakumar's case (Supra) including the decisions of this Court as referred to hereinabove as well as upon hearing the learned counsel for the parties, this writ petition stands closed with a direction that the ratio of the above cited cases shall be applicable in the case at hand and accordingly the impugned order dated 8.11.02 deserves no interference.

This disposes of the writ petition.

Sd/- B.D. Agarwal.
JUDGE

Sd/- A.H. Saikia. JUDGE

Memo No.HC.XXI. 8655-60

/R.M.Dtd. 6/1406

Copy forwarded for information and necessary action to :-

- 1. The Union of India, represented by the Secretary to the Govt. of India, Ministry of Urban Development & Poverty Alleviation, New Delhi-110011.
- The Director General (Works), Central Public Works Department, Nirman Bhawan, New Delhi-110011.
- 3. The Additional Director General (Works), Eastern Region, Central Public Works Department, Nizam Rhamam Palace, Kolkata-20.
- The Chief Engineer (NEZ), Central Public Works Department, Dhankheti, Cleves Colony, Shillong-3.
- 5. The Senior Accounts Officer, Pay and Accounts Officer, North Eastern Zone, Central Public Works Department, Raja Villa, Malki Point, Shillong-1.
- 6. The Registrar, Central Administrative Tribunal, Guwahati Bench, Bhangagarh, Guwahati-5.

  By order

50(1) NS.12.6b

Mr 4.12.500000

Asstt. Registrar (Judl.)
Gauhati High Court, Guwahati.

5/12/06.

केन्द्रोक प्रशासनिय अधिकरण Central Administrative Tribunal 1975 AUG 2002 व्यक्तारी व्यक्ति doned bearing

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI. (AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO.262 OF 2002.

The Central Public Works Department Staff Association,

Guwahati

Branch, Guwahati.

-Applicants.

The Union of India

& Others

-Respondents

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO.2620F 2002.

#### BETWEEN

- 1) The Central Public Works

  Department Staff Association,

  Guwahati Branch, Guwahati.
- 2] Sri U D Rao, Secretary,

  The Central Public Works

  Department, Staff Association,

  Guwahati Branch, Guwahati.

  Applicants.

-AND-

- 1] The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.
- 2] The Director General (Works) Central Public works Department, Nirman Bhawan, New Delhi- 110011.

- 3] The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
  - 4] The Chief Engineer,

    North Eastern Zone,

    Central Public Works Department,

    Cleaves Colony,

    Shillong-3.
- 5] The Senior Accounts Officer,
  Pay and Accounts Office,
  N.E.Z., Central Public Works
  Department, Raja Villa,
  Malki Point, Shillong-1.

-Respondents.

#### DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH THE APPLICATION IS MADE:

This application is made against impugned order of recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 71/2/2002-Admn dated 17-07-2002 issued by the Office of the Chief Engineer (NEZ) Shillong.

2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

#### 3) LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

### 43 FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. 1 is a recognized Association named as the Central Public Works Department Staff Association, Guwahati Branch, Guwahati. The applicant No. 2 is authorized to file this application on behalf of the members of the Association.

A copy of list of the members of The Central Public Works Department Staff Association, Guwahati Branch, Guwahati is annexed hereto and the same is marked as Annexure-A.

4.2] That your applicants beg to state that as the grievances and relief prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.31 That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

That the Government of India, Ministry of Finance, Department of Expenditure granted improvements and facilities to The Central Government Civilian Employees of the Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability.

4.5] That after issuance of the aforesaid Office Memorandum dated 14-12-1983 the members of the aforesaid Association approached the local authorities for payment of Special (Duty)

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Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria laid down in the Office Memo dated 14-12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. No. 11(2)/97-E II (B) dated 22-07-1998 was issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Special (Duty) Allowance to the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Ceiling of Rs. 1000/- has also been withdrawn.

That the present applicants beg to state that the members of the aforesaid Association are saddled with All India Transfer Liability in terms of their offer of appointment and with this said liabilities they have received the offer service of and joined the appointment the Be it stated that, most of the respondents. members of the Association on numbers of occasions are being transferred outside of the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

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aforesaid Association.

That your applicants further beg state<sup>.</sup> that. the payment of Special (Duty) Allowance has been granted to the applicants by Respondents after being satisfied with all applicants. All the applicants are legally entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, Ø1-12-1988 and 22-07-1998 and dingly payment of Special (Duty) Allowance has been continued and paid to the members of the

After that, the Office of the Respondent No. 4 issued the Office Memorandum No. 71/2/2002-Admn. dated 17-07-2002 to take necessary action for recovery of Special (Duty) Allowance from ineligible persons with effect from 06-10-2001.

Annexure-B is the photo copy of Office Memorandum dated 17-072002 issued by the Office of the Respondent No. 4.

4.8] That your applicants beg to state that the payment of Special Duty Allowance was made to applicants with effect from Ø1-11-1983 or from the respective dates of their joining Department. The Payment of Special (Duty) Allowance is made to the applicants only full satisfaction of the Respondents. Now Respondents have issued the recovery order of

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Special (Duty) Allowance. As such, the act of the respondents is arbitrary regarding recovery of payment of Special Duty Allowance. As such, the Hon'ble Tribunal may be pleased to direct the Respondents not to make any recovery of any amount of the Special (Duty) Allowance, which has been paid by the Respondents to the applicant.

That your applicant begs to state that 4.9] other similar cases filed before the Hon'ble Central Administrativé Tribunal, Guwahati and in the Hon ble Gauhati High Court as well as in the Supreme Court of India the said Courts it was held that the Union of India is not entitled for recovery of any amount of Special Duty Allowance from the applicants. Moreover, the Hon ble courts held that the recovery order can have Conly prospective effect so in the instant case the Respondents cannot recover the said Special Duty Allowance prior to their recovery order dated 17-07-2002.

Annexures-C, D, E, F and G are photocopies of some of judgments passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Hon'ble Gauhati High Court and also by the Hon'ble Supreme Court of India.

`4.10] That your applicant begs to state that the Respondents have already made some recovery

from Guwahati Electrical Division No. II, Tezpur-Central Electrical Division, Central Public Works Department. Hence, it is now necessary for the applicants to get an interim order from this Hon'ble Central Administrative Tribunal for protection of their rights.

4.11] That the applicant begs to state that under the facts and circumstances mentioned above, finding no other alternative, the applicant approached this Hon'ble Tribunal for protection of their rights and interest through this Original application. This Hon'ble Tribunal may be pleased to stay the impugned recovery order issued under Office Memorandum No.71/2/2002—Admn. Dated 17-07-2002 as an interim measure and further be pleased to set aside and quash the Office Memorandum dated 17-07-2002 at Annexure-B.

4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting; the colorable exercise of power.

4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.

4.14] That your applicants submit that the action of the Respondents by which the applicants have been deprived of their legitimate rights is arbitrary. It is further stated that the

Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.

4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.

4.17] That this application is filed bona fide and for the interest of justice.

#### 5. GROUNDS\FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

5.2] For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002 issued by the Government of India, Ministry of Finance, therefore, the recovery of the Special (Duty) Allowance in terms of impugned Office Memorandum



datéd 17-07-2002 is violative of the provisions of law and is liable to be set aside and quashed.

For that the impugned office Memo dated 5.31 17-07-2002 is contrary to the decision of Hon'ble Supreme Court of [India as well the decision rendered by the Hon'ble Gauhati Court and the Hon'ble Central Administrative Tribunal.

5.4 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.5 For that the order issued in terms of impugned Office Memorandum dated 17-17-2002 is without following any established procedure of principle of natural justice.

5.6] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.7] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

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5.8] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

## 6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

## 7. MATTERS NOT PREVIOUSLY FILED OR ' PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

## 8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this



application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relief:

- 8.1 That the Hon'ble Tribunal may be pleased to set aside and quash the impugned Office Memorandum No. 71/2/2002-Admn.

  Dated 17-07-2992 issued by the Respondent No. 4.
- 8.2 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.3 Cost of the Case.
- 9] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 71/2/2002-Admn. dated 17-07-2002 at Annexure-B.

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10] Application Is Filed Through Advocate.

11) Particulars of I.P.O.:

I.P.O. NO. 765777388

Date Of Issue 9.8.2002

Issued from Guanta C.P.O.

Payable at Guanta

12] LIST OF ENCLOSURES:
As stated above.

-Verification.

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## VERIFICATION

Shri U D Rao, Secretary, The Central Public Works Department Staff Association, Guwahati Branch, Guwahati applicant No. 2 of this application. and also authorized to sign this verification behalf of other on applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs 4.2 to 4.6, 4.8, 4.11

are true to my knowledge, and those made in paragraphs 6.1, 4.7, 4.9 are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification today on this the  $\sqrt{91}$  day of August 2002 at Guwahati.

Declarant (D.D.RAD)

ZONAL SECRETARY (NEZ),

C.P.W.D. Staff Association (EZ),

(C.P.W.D. Complex)

Ramunimaidae: Guwahati-21

## LIST OF MEMBERS

- 1. G.C. BORAH, HEAD CLERK
- 2. D.C.PAUL, U.D.C
- 3. U.D.RAO, HEAD CLERK
- 4. B.M.DAS, LDC
- 5. T.K.DAS, LDC
- 6. MD. K.ALI, LDC
- 7. SAMIRAN SARKAR, LDC
- 8. SUBBHAS SARKAR, LDC
- 9. M.C.MEDHI, LDC
- 10.P.C.NEOG, LDC
- 11.S.BORDOLOI, UDC
- 12. SMTI. ITI HAZARIKA DAS, LDC
- 13. SMTI. CHANDRAKALA DUTTA, UDC
- 14. SMTI. BIBHA SE!, LDC
- 15. SMTI. SWAPNA CHAKIYOBARTY, LDC
- 16. SMTI. BANANI CHAKROBARTY, STEND(OG)
- 17. P.K. RAMCHIARY, LDC
- 18. AJIT KUMAR DAS, LDC
- 19. B.DEY, LDC
- 20. GAUTAM PAUL, LDC
- 21. I.J.LMNGDOH, LDC
- 22. S.K. CHAKROBARTY, UDC
- 23. P.K.DAS, WC
- 24. G.N.SAIKIA, UDC
- 25. L.R. KOCHARI, UDC
- 26. SMTI. JONAKI BARO, UDC
- 27. S.DUTTA CHOUDHURY, LOC
- 28. SWAPAN MONDAL, LDC
- 29. N.G.DAS,LDC
- 30. J.N.DAS, LDC
- 31. K.R. BORD, OFFICE SUPDT.
- 32. G.D.PRASAD, JHT
- 33. K.K. CHAKROBAKTY, UDC
- 34. P.K.RAVA, UDC
- 35. J.C.DAS,UDC
- 36. PRADIP SARKAR, LDC
- 37. PURNIMA SHARMA, LDC
- 38. J.K. BAIDYA, STEND(O.G)
- 39. D. ROY BURMAN, STEW (SR.G)
- 40. SMTI. SALDINA SAHKAR, UDC
- 41. ANWAR HUSSAIN, UDC
- 42. S.K. LASIVAR, STEL (O.C)
- 43. AJBY THAKUR, LIC
- 44. J.P.BORO, LUC
- 45. PR.DIP SINCH, LUC

Karal Karanta

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46. S.A. LASKAR, LUC

47. S.C.SAHA, LDC

48. R.C. MUNIAL, LUC

49. S. SAHA, LDC

50. G.C.DAS UDC

51. PRANAB ROY, LDC

52. S.K. CHOUDHURY, IDC

53. D.D. BASUMATARY, LUC

54. J. BASUMATARY, LDC

55. D.C.SAIKIA, UDC

56. H.C.DAS, UDC

57. N.C.MONDAL, LDC

'58. L. BORO, LDC

59. S.DUTTA, LDC

60. M. SUTRADILAR, LDC

61. N.LASKAR, LDC

62. N. SINCH, LDC

63. U.C.DAS, HEAD CLE:K

64. H.N. SHARMA, UDC

65. P.K.MOZUMDER, UDC

66. S.H. CHAKHOBARTY, UJC

67. ANJAN DAS, UDC

68. U.C. TALUKDAR, UDC

69. D.D.DAS,UDC

70. S.C.MOZUMDER, LDC

71. SMTI. J. SONWAL, IDC

72. MORMESWAR DAS, LDC

73. A.K.DAS, LDC

74. D.K. BANIK, LDC

75. KANAK NOMOSUDRA, LDC

76. H.M.MALI, LDC

77. J. SUTRADIAR, LDC

78. K. CHAKIDBARTY, LDC

79. MOHESH DOLEY, LDC

80. CHANDAN SONOWAL, LDC

81. H.C. HIMIMALL, INC

82. JAGANVATH PAUL, UDC

83. PRADIP KUMAR DAS, UDC

84. HARI SAHKAR BISWAS, LDC

85. KANCHAN DAS, LDC

86. ANUP KUMAN DUTTA, LUC

87. UTTAM KUMAR BARDHAN, LDC

88. ARDHANENDU DUTTA, STELO (SR.G)

89. HIMANGSHU DAS, LDC

90. BIDHAN CHAIDRA DED, LDC

92. GAUIMINIA UNS, LUC

93. JOGESWEE PAUL, LOG

SUBHASH ...AL. ...AH, LUC 94.

95. BIRESWAR DUTTA, L.C

96. KAND WALJAN WOY, LIC

97. PARIMJIT MUTSULLY, STEW(G.C)

NITAI QIAIDRA U.S, U.C 98.

99. GURUDAS DAS, UDC

100. S. BHATTACHARJEE, UDC

101. PANKAJ DAS, LUC

102. SUMAN DAS, LDC

103. TAPAN DENHATH, LUC

104. GAUTAM KANTI GHOSH, STED (C.G)

105. S. DHAR, STE D(O.C)

106. DEBASHISH CHAKROSARTY, LDC

107. A.K.DAS,UDC

108. DIPAK MISRA, UNG

109. J. THOMAS, LUC

110. A.K.DAS, HEAD CLERK

111. H.K.KCIBAHTA, UJC

112. A.K.DAS INC

1.13. E.R. SA FAR, LUC

114. SUMAN DEB, STEIL (C.C.)

115. JAYANTA MUKIL JEE, LOC

116. D.K. NAG, LUC

117. S.MALAKAR, LUC

118. A.K. GHOSH, IDC

119. P.K.DEB BAHMA, UDC

120. SMT 1. B. BHATTACHARJEE, IDC

121. BHASKAR SAHA, LDC

122. BASUKI CHOSH, LUC

123. KAMAL RUDRA PAL, LDC

124. AHTRIWN MAINY, HIG

125. KAJAL IWHJAN DAS, UDC

126. SANSU CHARROBARTY, LDC

127. AKINCHAN DEY, STELL (O.G)

128. SATYAKIT KAR, LDC

129. CHANDRA KLEIAR CUPTA, STEID GR. II

130. SUNIL CHANDRA SARKAR, HEAD CLERK

131. JOSEPH SOHTUN, UDC

132. MOHISH KU..AR & ATTAC: ALTEE, LLC

133. JHALAK CHANDRA SANA, STED(O.C)

134. SUBHASIS DEY, LOC

135. SANUAY BAIDYA, L.C

- 136. RAJESH CHETTIN, INC.
- 137. SAHRAR BHATTAGGAWER, 100
- 138. BISWAJIT DEBIMINATION
- 139. ZEITE SHUMNUIR KOIHERU, LOC
- 140. N. SALU MAO, LIC
- 141. PICUIN GURUNG, LUC
- 142. SUKUMAR SINHA, LIC
- 143. YAMAKHHYA PRASAD MALLICK, STED CR. I
- 144. M.IS. DRASTINA THAM, HEAD CLERK
- \$45. MRS. EDWIDIS NON RUM, UDC
- 146. MRS. LINI PHYRMAI SAWIAN, UJC
- 147. MHS. MALBIA MARY SAHRIAR, UDC
- 148. MRS. PALEIMON NILLAR, UDC
- 149. MRS. BLANDINA IDNCKYNRIH, LDC
- 150. MRS. KALYANI DAS, LDC
- 151. MRS. SHIIA FORM DIDINOH, INC
- 152. MRE. RISALIN DORA ..CJEO.IIE
- \$53. MRS. JACINTA DKHAH, LDC
- 154. MRS. PATRICIA GRACE LYRGUOH, LUC
- 155. MRS. KONTIMAI KHOK SUAM, LDC
- 156. MISS. KYNTIEMITEMIN KUMASCHICH, LDC
- 157. MISS. BITOLIN DIEFFIOH, LIC
- 158. MISS. SINI RAFLAT, LUC
- 159. MISS. LISSIE CHAVELL HAPSAID, LUC
- 160. MISS. PREISETILLA KHYLLEP, IDC
- LOL. MISS. JHINTIN BURRELLON, LDC
- 162. LALTHANA CHHANGTE, 5.0
- 163. BUANSING THAWNG SIAN DOID, ASSIT.
- 164. ASHIM KUMAR MONDAL, ASSITT.
- 165. SUBRATA CHATTERJEE, ASSTT.
- 166. AJAY LALOO, LDC
- 167. SMTI. FREEDA ROSE TARIANG, ASSTT.
- 168. SMTI. AITILIN RYIJAH, LDC
- 169. SMTI. RIDAMON SYIBALIEH, LOC
- 170. SMTI. SELRIPLE WAHLANG, LDC
- 101. MRINAL DEY, LDC
- 172. T. THIAN KIAN MUAN, ASSTT.
- 173. STEPHEN ROY BASA IALMOIT, MESSELLIER
- 174. BISHWA DEB RABHA, MESUELLER
- 175. MICHEAL MARBANIAIL, MEDELLER
- 176. DINESH PRASAD YADAV, MESSENGER.

No.71/2/2002-Admn.

Covernment of India

Office of Chief Engineer(NEZ)

Central Public Works Department

Shillong-O3.

ANNE XURE-B

Datol, 17.7.2002

100/6

## OFFICE MEMORANDIM

Subject: S.D.A. for Civilian Employees to the Central Govt. Serving in the state and Union Territories of North Eastern Region i/c Sikkim.

The undersigned is directed to refer to SB/ACC-I letter No.55(13)/E-II/SDA/ACC-I/2002/1855 dated 9.7.02 and SE/ACC-II letter No.3(I)/ACC-II/2002/598 dated 21.6.02 on the above subject and to say that the case has been examined as per instructions contained in M/o Finance, Deptt. of Expenditure O.M.No.11(3)/95-E.II(B) dated(12.1.96, No.11(5)/97-E.II(B) dated(12.1.96, No.11(5)/97-E.II(B) dated 29.5.02, M/o Urban Dav. & P.A. O.M.No.1069/DOI/W&E/O2 dated 6.6.02 and found that group 'C' iD' and w.C. imployees of N.E. Region are not entitled to SDA irrespective of being posted to N.E.R from outside the Anglon as they do not fulfill the conditions stipulated in M/o Finance O.M. dated 12.1.96.

The Group 'A' 'B' including JE, CS, and Steno Grade-I belonging to outside N.E. Region appointed and on their first appointments posted in N.E. Region after selection through direct recruitment based on the recruitment made on all India basis and having a common/centralised seniority list and All India transfer liability and posted in N.E. Region promoted as EE, AE, OS or Steno Grade-I in N.E. Region are not intitled to SDA as they are not transfered out of the Region and they are continuing in the Region. Those categories i.e. AE, JE, CS and Steno grade-I who are only posted to N.E. Region on transfer from outside the Region irrespective of they are being posted on their own willingness or not are entitled to S.D.A.

As such, all cases of S.D.A. may be regulated strictly in accordance with the instructions contained in the above letters referred to above and the amount already paid on account of S.D.A to ineligible persons after 5.10.2001 should be recovered immediately.

This issues with the approval of GE(NEZ).

(Jamos Vanlalhlir) Dy. Director of Adam.

KLL SES. Land

Horsteel Bount

भूरी की रिक्र अनेक , स्थाक भागेरम को पश्चिति है। यह विद्वार प्रमाणित रहांच्या भीर पंत्रान्तार्प रोपण सूचिम करने का निर्मात भेने भी साधिक th and Adlate nitter \*uthir te of application for Date of dallyery of Dalated making over the copy to the applicant. Dale on which the copy: Only found for notifying requisite steines was ready for delivery. the regulatio number of stamps and follow. follos. ANNEXURE -C IN THE GARMAN HIGH COPET (High Court of Assam Magaland, Meghariya, Manipur, Tripura, Mizoram & Arumachal Pradenta CIYIL ATTRAKADE SIDE Appeal from 500 / " " x001 WIP (C) Cler trate" Appellant Petitioner. Union as Inclin Cors Eliner Jasirreddin Alrend Tors Opposite-Party Appellant A. (y. P. N. Clruch wry Respondent Opportion Party

પ્રદેશ માટે હમેદાઓ પત્ર મેવાના હ

### IN THE MATTER OF:

Union of India
Through Secretary.
Ministry of Information Technology.
Electronics Niketan. 6, C.O.O. Complex.
New Delhi - 110003

- 2. National Informatis Centre (NIC)
  Through The Director General, NIC
  Ministry of Information Technology
  A-Block, C.G.O. Complex
  New Delhi-110003
- 3. The Technical Director &
  State Informatics Officer
  National Informatics Centre
  Assam State Unit
  F-Block, Assam Secretariat
  Guwahnti 781006

Retttloyers Respondents

### -VERSUS-

- 1. Sri Tasiruddin Ahmed Scientist-C Employee Code No.2364
- 2. Sri Dinesh Kumar Bhuiyan .Scientist-C Employee Code No.2349
- 3. Sri Diganta Barman Senior Systems Analyst Employee Code No.1692

CN 3/1.

Advanta

15. Sri Arun Chandra Dutta Scientific Officer-Sh Employee Code No.3945

Employee Code No.3694

Scientist-C

16. Add. Asan Ali Lower Division Clerk Employee Code No.0871

After to be diente

CA CALL

- Sri Ramjyoti Choudhury Upper Division Clerk Employee Code No.2710.
- 18. Srf Mokab All
  Upper Division Clerk
  Employee Code No.2713
- 19. Sri Chinnoy Bhattachariya Scientist C Scientist C Employee Code No.
- 20. Sci Ajit Kumar Nath (20.) Scientist-C Employee Code No.2718
- 21. Sri Chandra Gupta Dutta Barua Scientist-C Employee Code No.2356
- 22. Sri Sandip Paul Scientist Op Employee Code No. 4172
- 23. Ns. Secmantinee Sengupta Scientist-C Employee Code No.2334
- 24. Sri Dipankar Sengupta Scientist-C Employee Code No.2709
- 25. Ms. Kavita Mazumdar Scientist C Employee Code No.2326
- 26. Na.Kabin Roy Das Scientist-C Employee Code No.2365
- 27, Sci Cautan Bhadkar Scientist B ! Employee Code No:2333
- 28. Sri Sumitay Saikia Scientist-C Employee Code No.2604
- 29. Nus. Natua Begum Scientia C Employee Code No.2606

14.

Alberta Maria

30. Srl Robulym 14 All Scientist C Employee Code No.2603

M. Sit Enflow Enflin Scientist C Employee Code No.2352

32. Sri Dibynji Datni Scientist-C Employee Gode No.2329.

33. Sri Anop Rumar Baroa Selentist C Employee Code No. 2351

34. Sci Joydeep Shome Scientist C Employee Code No.2358

35. Sri Upen Baishya Messenger-Cum-Helper Employee Code No.0879

(All the above named Respondents are working in the Office of the Petitioner No.3)

36. / Central Administrative Tribunal Guwahati Bench

Respondent Applicant

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Advocate Box Box No.

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W.P.(9) No.2004/2001

PRESENT -

THE HON'BLE MR JUSTICE IN BARMA

10-00-2009

Thorp is no mailt in this will application and the name shall stand dismissed in view of paragraph. 14 of the judgment of Central Administrative I libural in OA No. 140/00, That paragraph is quoted below;

"In ylow of the cultura Inid down by the Hon'bly Supreme Court in the aforesald Judginanta, the applicants are not entitled to the payment of 9.0.0. an they are tooldent of North content Region and they have been toodly recruited and they do not have all fulls Transfer Liability. As regards the recovery of the amount already paid to them by way of A.D.A., the Han'ble Supreme Court in the aloreadid, Judgments has specifically directed that whatever amount has been paid to the employees, would not be recovered from them. The Judgment of the Supreme Court was passed on 20.9,1994 but the respondents on their own had continued to make the payment of d by the respondents to stop to paymont of S.D.A. only on 12.1.1999. The order passed on 12.1,1999 can have only plospective affect and, therefore, the receivery of the SDA already paid to the applicants would have to be waived."

W.

Howard James L.

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By this order only the recovery has been prohibited and that aspect of the matter has already been clinched by the Apex Court.

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ANNEXUAR -D

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

**CIVIL APPEAL NO.8208 - 8213** 

(Arising out of SLP Nos.12450 - 55/92)

Union of India & Others

Appellants

- versus -

Geological Survey of India Employees' Association & Others.

- Respondants

### ORDER

Delay condoned Leave granted

Mr. P. K. Goswami, Learned Senior Counsel appears for Geological Survey of India Employees' Association and Mr. S. K. Nandy, Advocate, appears for the other respondents in all the matters.

Heard learned counsels for the parties. It appears to us that although the employees of the Geological Survey of India were initially appointed with an All India Transfer liability, subsequently Government of India framed a policy that Class C and D employees should not be transferred outside the Region in which they are employed. Hence, All India Transfer liability no longer continues in respect of Group C and D employees. In that view of the matter, the Special Duty Allowance payable to the Central Government employees having All India Transfer liability is not to be paid to such Group C and Group D employees of Geological Survey of India who are residents of the region in which they are posted. We may also indicate that such question has been considered by this Court in Union of Itidia & others Vs. S. Vijay Kumar & others (1994) (3) SCC 649.

Accordingly, the impugned order is set uside. We however direct that the appellant will not be entitled to recover any part of payment of Special Duty Allowance already made to the concerned employees. Appeals are accordingly disposed of

New Delhi September 7,1995.

Adrild Remote

Sd/- G.N.Ray,
Sd/- 8.D.Majumdar

ANNEXURE, - E

Contilled to he true copy

Assistant Houseine (Juli)

THE SUPREME COURT OF IMOIA

LIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7000 OF 2001

(Artsing out of S. 1.3. (C) No. 5455 of

544783

Union of India & Anr.

Appellants

**នា**វិសបន

Hattonal Union of Tolecom Engineering

it Respondents

ORDER

Leave granted.

It is stated on boligy of the recomments that this appeal of the monoided in covered by the judgment of this court in the case of Indian of Indian One. 79, 8, 71.13x3hmar. 6 reported as 1994 (supp. 2) SCC, -640 and followed in the case of Union of India 1 1995 (supp. 1) SCC, 757. Therefore, this arreal is to be allowed in favour of the Union of India, it is ordered according.

It is, however, made of ear that when this appeal came up for admission or 13.1.2000 the learned Solicitor General had given an undertaking that whatever amount has been used to the respondents by way of special duty attractive will not, in any case or event, beginnoured from them. It is made allear this assurance that delay was conducted, it is made allear

March Demonte

amount paid a special duty allowance inspite of the fact that this appeal has been allowed.

(N. SANTOSH HEGGE)

Mew Dolhi. October 05. 300 Character Character

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI

In

O. A. Nos: 262/2002, <del>263/2002, 264/2002, 265/2002, 266/2002 & 270/2002</del>

- 1. CPWD Staff Association.
- 2. CPWD Engineering & Drawing Staff Association.
- 3. CPWD Non-Gazetted Staff Association.
- 4. CPWD Mazdoor Union.
- 5. CPWD Junior Engineer Association.
- 6. CPWD Class-IV Staff Association. ----- Applicants.

Vs.

Union of India & others

----- Respondents.

## REPLY AFFIDAVIT ON BEHALF OF RESPONDENTS.1,2,3,4 & 5

## MOST RESPECTFULLY SHOWETH: -

- I, S. K. Roy, working as Superintending Engineer, Assam Central Circle No.I, Central Public Works Department, Guwahati under Chief Engineer(NEZ), CPWD, Shillong of the Director General of Works, CPWD under Ministry of Urban Development & Poverty Alleviation, New Delhi, do hereby solemnly state and affirm as under: -
- 1. That the deponent is Superintending Engineer, in the Directorate General of Works under Ministry of Urban Development & Poverty Alleviation, New

S.K. Roy SuperIntending Engineer ssam Central Circle No.I

CPWD, Guwahati-781021

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Delhi and has been authorized to file the Counter Reply on behalf of Respondents. Deponent is also fully acquainted with the facts of the case.

- 2 That the Deponent has read and understood the contents of the Applications filed by the Applicants.
- 3. That the averments of the applicants in the aforesaid applications, which are not specifically admitted, are denied.
- 4. That the Respondents crave leave to submit the following objections and being facts of the cases before submitting their parawise reply to the applications.

## PRELIMINARY OBJECTIONS.

- That the applicants are working under various cadres in Central Public Works Department, Govt. of India. The impugned office Memorandum dated 17-7-2002 is a follow up clarification to office memorandum of department of expenditure, Ministry of Finance, Government of India, New Delhi No. 11(5)/97/E-II (B) dated 29.05.2002 issued based on the order of Hon'ble Supreme Court, judgment delivered on 5-10-2001 in civil appeal No. 7000 of 2001 of Union of India & others Vs. National Union of Telecom Engineering Employees Union Members and hence the same is not liable to judicial intervention.
- 2. The recovery of payment of SDA paid beyond the admissible date set by the Hon'ble Supreme Court is not amenable to the jurisdiction of this Hon'ble Tribunal as contemplated under section 19 of the Administrative Tribunal Act. 1985.

S.R. Roy Superintending Engineer Assam Central Circle Most CPWD, Guwahat-Tu1021

## PARAWISE REPLY

1. The impugned Office Order dated 17-7-2002 is not an Office Order but a memorandum clarifying certain issues raised by subordinate offices to it. This Memorandum has been issued by the Respondent No.4 based on the clarification received vide O.M. No. 26/6/2001 – ADG(ER), dtd. 10-6-2002 and of Additional Director general(ER), CPWD, Kolkata, O.M. No. 1069/DOI/W&E/02 dt.6-6-2002 of Ministry of Urban Development and Poverty Alleviation, New Delhi and O.M. No. 11(5)/97/E-II(B) dt.29-5-2002 of Deptt. of Expenditure, Ministry of Finance, Government of India, New Delhi. All these Office Memorandums have been issued based on the orders passed by he Hon'ble Supreme Court of India on 5-10-2001 in Civil Appeal No. 7000 of 2001 of Union of India Vs. National Union & Telecom Engineering Employees Union Members.

- 2. Jurisdiction of this Hon'ble Tribunal is not disputed.
- 3. This is a matter of arguments.

### 4. FACTS OF THE CASE.

- 4.1 & 4.5. The contents of these paras are matters of records and therefore need no reply.
- 4.6 the contention of the Applicants that they are legally entitled for grant of Special Duty Allowance is hereby denied. As per the judgment of Hon'ble Supreme Court dtd.20-9-1994 in civil Appeal No. 3251 of 1993 of Union of India & others Vs. S. Vijayakumar & others, the Central Govt. employees who have been transferred from other Regions and posted to North Eastern Region are only entitled to receive Special Duty Allowance. Matter of

S.Z. Rog Superintending Enginest Assam Central Circ. 3: '0." CPWD, Guwahad-761021

eligibility has been settled by orders of Hon'ble Central Administrative Tribunal, Guwahati Bench in O.A Nos. 18,19,20,21,23 & 24 of 2002 date of judgment 14.05.02.

Contention of Applicants is also contradictory as they claim that they are eligible for payment of Special Duty Allowance (Which they are not as settled in the orders passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench) but are not praying for continuation of payment of SDA. Their prayer is for stopping recovery of paid SDA from 06.10.2002.

- 4.7 The contention of the Applicants are hereby denied. The Applicants were paid Special Duty Allowance even after the Order of Hon'ble Supreme Court because of the interim injunction granted by Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati though they are ineligible. The matter of recovery of SDA paid beyond 5-10-2001 (i.e., the date of Judgment delivered by Hon'ble Supreme Court in Civil Appeal No. 7000 of 2001 on 5-10-2001) has been clarified by Respondent No.4 by Memorandum dated 17-7-2002 as and when the clarifications were received form Ministry of Finance, Ministry of Urban Development & Poverty Alleviation and other higher authorities of Department.
- The contention of Applicants that the act of Respondents is arbitrary regarding recovery of payment of Special Duty Allowance is absolutely incorrect as this order has been passed by the competent authority based on the judgment delivered by the Hon'ble Court of India in civil appeal on 7000/2001 on 5-10-2001. Hence their contention is hereby denied.
- 4.9 It is incorrect that the Respondents can not recover the paid SDA prior to their recovery order dated 17-7-2002. The recovery has been ordered with prospective effect of date of 5-10-2001 being the date of order passed by the

Superintending Engineer
Assam Central Cross CPWD, Guwahan-781021

Hon'ble Supreme Court of India. Hence the Applicants are not entitled to get any SDA beyond 5-10-2001.

- 4.10 The recovery effect is based on the Hon'ble Supreme Court of India's judgment dated 5-10-2001 in Civil Appeal No. 7000/2001. Hence the recovery is in order and the contentions of the Applicants are hereby denied.
- 4.11 The Respondents are entitled to recover the SDA paid after 5-10-2001 i.e., after the date of Judgment of Hon'ble Supreme Court of India. Hence their contentions are denied and as such they are not entittled.
- 4.12 to 4.15: The contents of these para are totally incorrect. The Respondent are entitled to recover the SDA paid after 5-10-2001 as per the Hon'ble Supreme Court of India in civil Appeal No. 7000/2001. Hence denied.
- 4.16& 4.17. In view of the above facts, these O.As. are not fit to be admitted and liable to be rejected.

## 5. GROUNDS

In view of the submission made above and the legal position mentioned therein, none of the grounds in 5.1. to 5.8 are maintainable under the law and as such all the O.As. are liable to be dismissed being devoid of any merit.

- 6. The contents of this para need no reply in view of submissions made in the preceding paras.
- 7. Denied for want of knowledge.

S.Z. Roy 1000 Superintending Engineer Assam Central Oicola Mod CPWD, Guwanab - 61021

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8 & 9. In view of the factual position stated and parawise replies furnished herein above with legal submissions made therein, none of the relief's including interim relief prayed for the applicant is legally admissible to Applicant. The present O.As. being devoid of any merit are liable to be dismissed with costs in favour of the Respondents. It is prayed accordingly. 10.-12. These paras need no reply being formal in nature.

Deponent

S.R. Roc:
Superintending Engineer
Assam Central Circle No.I
CPWD, Guwahati-781021

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## CERIFICATION

I, S. K. Roy, working as Superintending Engineer, Assam Central Circle-I, Guwahati under Chief Engineer (NEZ), CPWD, Shillong do hereby verify that contents of the above counter reply are true and correct to my knowledge which is derived from the office records and upon information received from concerned Officers. Nothing material has been concealed there from.

Verified at Guwahati on the date 25<sup>th</sup> day of October 2002.

S.Z. Row
Superintending Engineer
Assam Central Circle No.1
CPWD, Guwahati-781021